

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO.98 OF 2018 &**  
**IA NO. 178 OF 2018**

**Dated: 23<sup>rd</sup> April, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Paschimanchal Vidyut Vitran Nigam Ltd. & Anr.**

**... Appellant(s)**

**Vs.**

**M/s Paramarath Iron Pvt. Ltd. & Anr.**

**... Respondent(s)**

Counsel for the Appellant (s) : Mr. Pradeep Mishra  
Mr. Manoj Kr. Sharma

Counsel for the Respondent(s) : Mr. Shubham Arya for R-1  
Mr. C.K.Rai for R-2

**ORDER**

The learned counsel, Mr. Shubham Arya, appearing for Respondent No.1 prays for one week's time to file reply on maintainability of the appeal.

Submissions made by the learned counsel appearing for Respondent No.1, as stated above, are placed on record.

The learned counsel, Mr. Shubham Arya, appearing for Respondent No.1, is granted one week's time to enable him to file reply on maintainability of the appeal on or before 01.05.2018 after serving copy on the other side.

List the matter on **15.05.2018** as requested by the learned counsel appearing for Respondent No.1.

**(S.D. Dubey)**  
**Technical Member**  
*Bn/kt*

**(Justice N.K. Patil)**  
**Judicial Member**